

In the National Company Law Tribunal, Jaipur

IA No. 43/JPR/2018

IA No. 24/241-242/JPR/2018

IA No. 14/JPR/2018

CP No. 12(ND)/2016

TA No. 34/2018

UNDER SECTION 241-242 READ WITH 11, 39, 43, 52 of COMPANIES ACT, 2013

&

UNDER SECTION 397/398 of COMPANIES ACT, 2013

In the matter of:

Mr. Gajendra Singh Panwar & Anr.

..... Applicant/Petitioners

VS.

M/s Girivar Hotels & Resort Pvt. Ltd. & Ors.

.....Respondent

Order delivered on 04.10.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Siddharth Bapna, Adv.

For Respondent(s) : D.K. Bhalla, Adv.For R-1

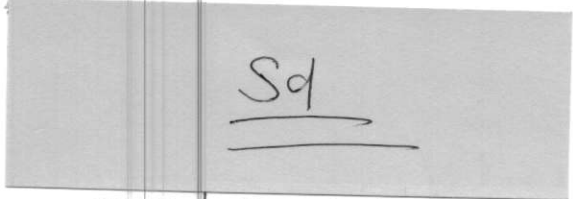
Saloni Nagoria, Adv. For R-2 to 4.

ORDER

Learned counsel for both the parties are present. The matter was posted finally today for hearing. However, an interim application has been moved seeking for recording of evidence. Perusal of the petition papers shows that the documents in Hindi have been filed. Let an English translation of those



documents be duly filed within a period of three weeks from today. Similarly, if any document which has been filed in Hindi by the respondents, let an English translation of the same be also filed before this Tribunal to proceed further in the matter of final hearing. English translation of documents in Hindi as sought to be filed shall be duly exchanged between the parties. Post the matter on 16.11.2018.



Sd

(R. Varadharajan)
Member (Judicial)